

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3111**

**TO BE ANSWERED ON THE 21<sup>st</sup> MARCH, 2017/ PHALGUNA 30, 1938 (SAKA)**

**LICENCE FOR NGOS**

**3111. SHRI DINESH TRIVEDI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the number of Non-Governmental Organisations (NGOs) working in the field of Human Rights protection, which have not been allowed renewal of their licenses and the amount received by them through foreign funding during the last three years and the current year, Statewise;**

**(b) the reasons for non-renewal of their licenses;**

**(c) whether the litmus test laid down by the UN Special Rapporteur on the right to freedom of peaceful assembly and of association was applied in the adjudication by the Union Government and if so, the details thereof; and**

**(d) whether the National Human Rights Commission has recently issued a notice to the Ministry of Home Affairs on a complaint alleging “draconian approach” of the Centre in the renewal of Foreign Contributions Regulation Act (FCRA) licence of NGO, if so, the details thereof and the reaction of the Government in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU )**

**(a) & (b) No separate data for NGOs working in the field of human rights protection is maintained by the Ministry. The renewal of certificate is however, granted in accordance with the FCRA, 2010 and rules made there under. Any violation of the said Act/Rule leads to refusal of the renewal of registration.**

**(c) &(d) The Govt. has informed to National Human Rights Commission that any association with definite cultural, economic, religious or social programme can receive foreign contribution subject to provisions of FCRA,2010 and rules made there under. However, the receipt and utilization of foreign contribution cannot be permitted for activities detrimental to national interest including security, strategic, scientific or economic interest of the state or the public interest. If any person comes to notice for violating any provision of law including FCRA,2010 appropriate action is taken strictly in accordance with law.**

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